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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

CP-302/2002 in
OA-1334/2001

New Delhi this the 28th day of July, 2003.

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman(J)
Hon'ble Sh. S.K. Naik, Member(A)

1. The National Archives & Museum
Employees Union through
its General Secretary,
Sh. R.S. Atal, 39/466,
Panch Kuian Road,
New Delhi.
2. Sh. R.S. Atal,
General Secretary,
39/466, Panchkuian Road,
New Delhi. Petitioners

(through Sh. M.K. Bhardwaj, learned counsel through
proxy Sh. A.K. Bhardwaj)

Versus

1. Union of India through
Sh. N. Gopal Swami,
the Secretary,
Ministry of Human Resources &
Development, Department of Culture,
Shastri Bhawan, New Delhi.
2. Sh. R.D. Chaudhary,
the Director General,
National Museum, Janpath,
New Delhi. Respondents

(through Sh. Adish C. Aggarwala, learned counsel
through proxy counsel Sh. Neeraj Goyal)

ORDER (ORAL)

Smt. Lakshmi Swaminathan, Vice-Chairman(J)

Heard the learned proxy counsel for both the
parties in CP-302/2002.

2. Learned proxy counsel for respondents has
submitted an order of the Hon'ble Delhi High Court dated
18.7.2003, copy placed on record. By this order, the
Hon'ble Delhi High Court has stayed the operation of
Tribunal's order dated 19.2.2002 in OA-1334/2001.

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3. In the above facts and circumstances of the case, we do not consider it appropriate to continue with CP-302/2002. Accordingly, CP-302/2002 is dismissed. Notices to the alleged contemners are discharged. File be consigned to records.

Naik
(S.K. Naik)
Member(A)

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Vice-Chairman(J)

/vv/